



IN THE CENTRAL ADMINISTRATIVE TRIBUNAL,
CALCUTTA BENCH.

O.A. 1648/2017

DETAILS OF THE APPLICATION:

PARTICULARS OF THE APPLICANTS:

1. Jai Ram Jha, son of Bhrigunandan Jha, aged about 42 years, residing at 1/B/19, S S Road, Ext. P.O. Pravash Nagar, P.S. Serampur, Rishra, Dist. - Hooghly, Pin 712 249, West Bengal
2. Md. Safik, son of Md. Nayeem, aged about 43 years, residing at 56/1, Kazi Satal Alam Lane, Post Office & P.S. - Shimpur, District - Howrah, Pin 722 228
3. Md. Ayub, son of Md. Karim, aged about 57 years, residing at Village and Post Office - Changail, P.S. - Uluberia, District - Howrah, Pin 711308
4. Santosh Roy, son of Late Jeewan Krishna Roy, aged about 57 years, residing at Village Sarda Palli, Post Office - Unsani, District - Howrah, Pin 222 228
5. Prabhunath Dube, son of late Sewdutt Dubé, age about 56 years, residing at 1/A, Rayland Road Mahesh, Seerampur, District Hooghly, Pin 712202
6. Gopal Tewari, son of late Ramanugrah, Tewari, aged about 38 years, residing atr 9, G Road Belgachia, Post Office - Netaji Garh, P.S. - Liluha, District - Howrah, Pin 711 105

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6. Buchal Prasad, son of Murat Prasad, aged about 59 years, residing at 103/20, Fershore Road, Bishalighat, P.O + P.S - Shibpur, Howrah.

... *APPLICANTS.*

-VERSUS-

PARTICULARS OF THE RESPONDENTS:

- 1) Union of India, through the General Manager, Eastern Railway, Fairlie Place, Kolkata-700001.
- 2) The Divisional Railway Manager, Eastern Railway, Howrah-711101.
- 3) The Sr. Divisional Commercial Manager, Eastern Railway, Howrah-711101.
- 4) The Chief Parcel and Luggage Inspector, Eastern Railway, Howrah-711101.

... *RESPONDENTS.*

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No. O.A. 350/01648/2017
M.A. 350/00908/2017

Date of order: 22.12.2017

Present: Hon'ble Mr. A.K. Patnaik, Judicial Member
Hon'ble Dr. Nandita Chatterjee, Administrative Member

For the Applicant : Mr. A. Chakraborty, Counsel

For the Respondents : None

O R D E R (Oral)

A.K. Patnaik, Judicial Member:

Heard Mr. A. Chakraborty, Ld. Counsel for the applicant.

2. Mr. Chakraborty, Ld. Counsel fairly submitted that the applicants want to make individual representations addressed to respondent No. 3 and a specific time may be allowed to the concerned respondent No. 3 to consider and dispose of the said representations.

3. Accordingly, we dispose of this O.A. by granting liberty to the applicants to approach the respondent No. 3 to make comprehensive representations addressed to the respondent No. 3 within a period of 4 weeks from today and in case any such representations are preferred by the individual applicants within a period of 4 weeks, the respondent No. 3 is directed to consider and dispose of the same as per settled position of law as settled by different courts of law by passing a well reasoned order within six weeks from the date of receipt of such representations.

4. Though we have not entered into the merits of the case still then we hope and trust that after such consideration if the applicants grievance is found to be genuine then expeditious steps may be taken by the concerned respondent No. 3 within a further period of 6 weeks from the date of such consideration to extend the benefits to the applicant.

5. With the aforesaid observation and direction, the O.A. is disposed of.

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6. As the O.A. is disposed of by granting liberty to the applicants to make comprehensive representations, therefore, we do not enter into the legality in filing the M.A. and the same is disposed of.

(Dr. Nandita Chatterjee)
Administrative Member

(A.K. Patnaik)
Judicial Member

SP.

